

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO.4145
TO BE ANSWERED ON 28.03.2017

NOC on Pollution

4145. SHRI KAUSHALENDRA KUMAR:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government is considering to issue No Objection Certificate (NOC) relating to pollution to the Micro, Small and Medium Enterprises for longer duration as getting NOC every year is essential for the above enterprises at present;
- (b) if so, the details thereof;
- (c) whether any action plan is being considered to issue online NOC on pollution; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI ANIL MADHAV DAVE)

- (a) to (d) As per the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981, industries are required to seek Consent to Establish (CTE) and Consent to Operate (CTO). CPCB has revised categorization of industrial sectors under Red /Orange / Green /White categories based on the concept of pollution index. For the newly introduced WHITE category, there will be no necessity of obtaining the CTO and intimation to the concerned SPCB/PCC will suffice. Accordingly, directions u/s 18(1)(b) of the Water Act, 1974 and Air Act, 1981 have been issued to all SPCBs/PCCs for ensuring adoption of the revised criteria of categorization of industries. CTE and CTO are issued by SPCBs /PCCs. Few SPCBs /PCCs have made provision for submission of on line applications for consent to establish or consent to operate.
